



Government of Jammu and Kashmir
Finance Department

Civil Secretariat, Srinagar.

Notification

Srinagar, the 26th of September, 2016

SRO 309.- In exercise of the powers conferred by sub-section (2) of section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000, (Act No. IV of 2000), the Government hereby exempt from payment of entry tax, leviable under the said Act, the tentage material (on returnable basis) to be imported into the State by Naropa Organizing Committee, Hemis Culture & Welfare Society required for Naropa Millennium Celebration-The Kumbh Mela of Himalayas at the Hemis Monastery, Leh-Ladakh, J&K, in September, 2016 subject to the condition that the Naropa Organizing Committee, Hemis Cultural & Welfare Society undertakes that the tentage material to be imported is exclusively meant for aforesaid purpose and shall be returned back after completion of the event.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department

Dated: 26-09-2016

No. ET/Estt/137/2016

Copy to the:-

1. Commissioner/Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Commissioner Commercial Taxes, J&K, Srinagar.
3. Excise Commissioner, J&K, Srinagar.
4. OSD to Hon'ble Minister for Finance.
5. Private Secretary to Hon'ble MoS Finance.
6. Private Secretary to Commissioner/Secretary, Finance.
7. Incharge website, Finance Department.
8. Government Order file(w.2.s.c)
9. Stock file.

(Vivek Modi)

Deputy Secretary to Government
Finance Department